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**HIGH COURT OF ANDHRA PRADESH : AMARAVATI**

**MAIN CASE: W.P. (PIL) No.226 of 2020**

**PROCEEDINGS SHEET**

<b>SI. No.</b>	<b>DATE</b>	<b>ORDER</b>	<b>OFFICE NOTE</b>
11	22.04.2021	<p style="text-align: center;"><i>(Taken up through video conferencing)</i></p> <p>Heard Mr. Srinivasa Rao Narra, learned counsel for the petitioner.</p> <p>List on 27.04.2021 for motion hearing to enable Mr. C. Sumon, learned Government Pleader attached to the office of the learned Advocate General appearing for the State to file comprehensive affidavit with regard to the steps taken by the State to deal with the present COVID-19 pandemic.</p> <p>The affidavit shall include various facets such as testing facilities, time being taken for giving reports, hospitals notified for treatment, availability of Oxygen cylinders and Remdesivir injections etc.</p> <p>Mr. Srinivasa Rao Narra, learned counsel for the petitioner, submits that the State should also disclose what measures have been taken with regard to the private hospitals, which are alleged to have been demanding exorbitant fee for admission of COVID patients.</p> <p style="text-align: center;"><b>ARUP KUMAR GOSWAMI, CJ</b>      <b>C. PRAVEEN KUMAR, J</b></p> <p style="text-align: right;">Nn</p>	